Rly. Convn. Comm. Report

5

sitting held on the 6th August, 1975, agreed without any amendment to the Election Laws (Amendment) Bill 1975, which was passed by the Lok Sabha at its sitting held on the 5th August, 1975."

.

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 6th August 1975, agreed without any amendment to the Indian Coinage (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 5th August, 1975."

11.03 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND EIGHTIETH REPORT

SHRI H. N. MUKERJEE (Calcutta-North-East) I beg to present the Hundred and eightieth Report of the Public Account₅ Committee on Excesses over Voted Grants and Charged Appropriations as disclosed in the Appropriation Accounts (Civil) (Defence Services) and (Posts and Telegraphs) for the year 1973-74.

RAILWAY CONVENTION COMMITTEE

TENTH REPORT

SHRI B. S. MURTHY (Amalapuram): I beg to present the Tenth Report of the Railway Convention Committee on Action Taken by Government on the recommendations contained in their Sixth Report.

11.04 hrs.

CONSTITUTION (FORTIETH AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: Motion moved.

"That leave be granted to introduce a Bill further to amend the Constitution of India."

SIIRI MOHAN DHARIA (Poona): Mr. Speaker, Sir, this is a very serious matter. At the outset I would like to make it very clear that I do agree that the offices of the President. Vice President and the Prime Minister enjoy a special status and if some machinery, may be a statutory authority or a statutory body, is created by this House, I am very much in favour of creating such an authority.

(Interruptions)

Sir, so far as the sovereignty of the Parliament is concerned, it is unchallengeable. But regarding the special merits of the Bill, I would like to point out that the Bill was received by me at 8.15 A.M. Sir, it is a very important Bill. If some amendments are to be suggested there is no time at my disposal. Therefore, under the circumstances, I am here to urge on you, Sir, one thing in regard to Direction 19B of the Directions by the Speaker' which is being suspensed in the House. At least may I request you to bifurcate the ordinary Bills from Bills meant for amending the Constitution? Sir, at least in the case of

*Published in Gazette of India Extraordinary, Part II, section 2, dated 7-8-75

4